

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.14/2016 in O.A. No.2151/2014

Thursday, this the 10th day of November 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Udai Veer Singh s/o Shiv Pal Singh
ESI, Dispensary Mayur Vihar, Delhi

..Applicant

(Mr. Rajender Kumar, Advocate

Versus

1. Mr. Deepak Kumar
Director General
ESIC Headquarters
CIG Road, Panchdeep Bhawan
New Delhi – 2
2. Mr. Shankar Aggarwal
Secretary
Union of India
Ministry of Labour
Shram Shakti Bhawan
Rafi Marg, New Delhi – 1

..Respondents

(Mr. Sanjeev Sahay, Advocate for respondent No.1 –
Mr. Gyanendra Singh, Advocate for respondent No.2)

O R D E R (ORAL)

Justice Permod Kohli:

Learned counsel for the parties have informed the Tribunal that a W.P. against the judgment sought to be enforced through the contempt proceedings is pending before the Hon'ble High Court of Delhi.

2. In this view of the matter, the proceedings in the C.P. are dropped at this stage with liberty to the applicant to revive C.P. in the event the judgment survives in the W.P.

**(Shekhar Agarwal)
Member (A)**

**(Justice Permod Kohli)
Chairman**

November 10, 2016
/sunil/